

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Appeal No.75673 of 2018

(Arising out of Order-in-Appeal No.317/ST-I/KOL/2017 dated 22.11.2017 passed by Commissioner of CGST & CX, (Appeal-I), Kolkata.)

M/s. Jai Mata Di Transport Service Private Limited

(13C, Kashi Nath Mullick Lane, 2nd Floor, Kolkata-700073.)

...Appellant

VERSUS

Commissioner of CGST & CX, Kolkata North Commissionerate

.....Respondent

(Kendriya Utpad Shulka Bhawan, 180, Shantipally, Raj Danga Main Road, Kolkata-700107.)

WITH

Service Tax Appeal No.75674 of 2018

(Arising out of Order-in-Appeal No.316/ST-I/KOL/2017 dated 22.11.2017 passed by Commissioner of CGST & CX, (Appeal-I), Kolkata.)

M/s. Jai Mata Di Cargo Service Private Limited

(13C, Kashi Nath Mullick Lane, 2nd Floor, Kolkata-700073.)

...Appellant

VERSUS

Commissioner of CGST & CX, Kolkata North Commissionerate

.....Respondent

(Kendriya Utpad Shulka Bhawan, 180, Shantipally, Raj Danga Main Road, Kolkata-700107.)

APPEARANCE

NONE for the Appellant (s)

Shri Joydip Chattopadhyay, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75437-75438/2021

DATE OF HEARING : 12 August 2021

DATE OF DECISION : 12 August 2021

P.K.CHOUDHARY :

When the matter was called for hearing today, nobody appeared on behalf of the appellants.

2. It is seen from the files that the Appellants have forwarded copies of SVLDRS-4, which is Discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

3. In view of the above position, I find that since the issue has already been settled under the said Scheme, the appeals are accordingly dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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